

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.1116/93

date of decision : 13-9-1993

Between

Smt. Neena Asthana : Applicant

and

1. The Secretary to Govt.
Ministry of Finance
Dept. of Revenue
Central Excise
New Delhi.

2. The Collector of Central
Excise
Basheer Bagh
Hyderabad.

: Respondents

Counsel for the applicant : K.S.R. Anjaneyulu
Advocate

Counsel for the respondents : N.V. Ramana, Addl. SC for
Central Government

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

Judgement

(As per Hon. Mr. P.T. Thiruvengadam, Member (Admn.)

Heard Sri K.S.R. Anjaneyulu, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. The applicant submits that she is a widow of late Sri S.K. Asthana, who worked as Inspector in Central Excise Department and expired on 24-12-1974. After the death of her husband the applicant was sanctioned family pension of Rs.200/- p.m. from 25-12-1974 to 24-12-1981 and

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: 3 :

Copy to:-

1. The Secretary, Ministry of Finance, Dept. of Revenue, Central Excise, New Delhi.
2. The Collector of Central Excise, Basheer Bagh, Hyd.
3. One copy to Sri. K.S.R.Anjaneyulu, advocate, CAT, Hyd.
4. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

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at Rs.100/- p.m. from 25-12-1981 to 31-12-1985. From 1-1-1986 the pension has been revised to Rs.375/- p.m. which is the minimum pension.

3. The applicant was given appointment as LDC in March, 1975 on compassionate grounds. The applicant submits that she was not paid DA on family pension from the time she was employed as LDC on compassionate grounds.

4. This OA has been filed for direction to pay the applicant DA from the date she was employed, based on the orders in OA.801/91 dt.31-1-1992 on the file of Madras Bench and in OA.1132, OA.1133/92 and OA.1134/92 dt. 25-1-1993 on the file of Ernakulam Bench.

5. We find no reasons to differ from the orders of the Madras and Ernakulam Benches and we fully agree with the reasonings.

6. As per practice followed by this Bench, monetary relief in such cases will be limited to one year prior to the date of filing of the OA. As this OA was filed on 7-9-1993, we direct payment of DA on the family pension from 1-9-1992.

7. OA is ordered accordingly at admission stage.
No costs.

P. J. *Thiru*
(P.T. Thiruvengadam)
Member (Admn)

Neeladri Rao
(V. Neeladri Rao)
Vice Chairman

Dated : Sept. 13, 93
Dictated in the open court

sk

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24. Registrar (Ju)

(2018- - 3) -

2018-3

O.A-1116/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDrasekhar REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 13/9/1993

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

O.A.No.

1116/93

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

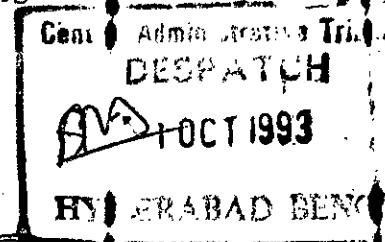
Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.



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